September 15, 2018

Securities and Exchange Board of India
Corporation Finance Department
Plot No.C4-A,'G' Block,
Bandra Kurla Complex,
Bandra (East), Mumbai – 400 051.

Dear Sir,

Sub: Open Offer for acquisition of upto 81,920 fully paid-up equity shares of face value Rs. 10/- each, representing 26.00% of the fully diluted voting equity share capital from the public shareholders of Dalal Street Investments Limited (hereinafter referred to as “the Target Company”) by Mr. Murzash Sohrab Manekshana (hereinafter referred to as the “Acquirer”) pursuant to the provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof (the “SEBI (SAST) Regulations”).

With reference to the captioned subject and further to our submission of the Public Announcement dated September 7, 2018, KJMC Corporate Advisors (India) Ltd, Manager to the Offer, has published the Detailed Public Statement, on September 15, 2018, on behalf of the Acquirer, as per Regulation 13(4) and Regulation 14(3) of the SEBI (SAST) Regulations in the following newspapers:

1. Financial Express (English National Daily)
2. Jansatta (Hindi National Daily)
3. Mumbai Lakshadeep (Marathi Daily)
4. Loksatta (Marathi Daily)

Please find enclosed the Detailed Public Statement.

In case you need any clarification in this regard, kindly contact the undersigned on Mobile No. +91 9819 280 846 and Tel Direct +91 22 4094 5583.

Kindly acknowledge receipt and oblige.

Thanking you,
Yours faithfully,

For KJMC Corporate Advisors (India) Limited

Kaushal Patwa
AVP – Investment Banking
Open Offer for acquisition of up to 8,50,910 (eighty-five thousand nine hundred and fourteen) fully paid up Equity Shares representing 26.00% of the total outstanding Equity Shares of the Target Company. The Target Company is Dalal Street Investments Limited ("Target Company"), an on-selling company having its registered office at 6-C Sindhu House, Nanabhai Colony Road, Near Axis Bank, Sion (West), Mumbai - 400 022. The Acquirer, SM Sheti Seva Private Limited ("Acquirer") at a price of Rs. 10/- (Rupees ten only) each fully paid up.

The Board of Directors of the Target Company has received a partial acceptance of the Offer of 1,19,480 Equity Shares of the Target Company representing 4.45% of the total outstanding Equity Shares of the Target Company on 27th September, 2013. The details of the Offer are as follows:

**DPS - DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF DALAL STREET INVESTMENTS LIMITED**

The Target Company is in business of trading in securities and is a member of the BSE and the National Stock Exchange of India Limited ("NSE"). He has over 31,50,740/- (Rupees thirty-one lakhs fifteen thousand seven hundred and forty) Equity Shares of the Target Company in compliance with regulation 24(1) of the SAST Regulations.

The Total Equity Shares of the Target Company traded in BSE and the NSE during the year ending 31st March, 2013 were 1,88,96,115/- (Rupees one crore eighty-eight lakhs ninety-six thousand one hundred and fifteen) which was 9.83% of the public shareholding in the Target Company.

**REGULATORY DISCLOSURES AND CERTIFICATES**

The Board of Directors of the Target Company, having taken a decision to offer a total of up to 8,50,910 Equity Shares ("Offer Price") to the public shareholders of the Target Company representing 26.00% of the total outstanding Equity Shares of the Target Company at a price of Rs. 10/- each fully paid up.

The offer price is determined on a proportionate basis and hence there is no certainty that all the Equity Shares will be accepted at the Offer Price.

If the number of Equity Shares validly tendered by the public shareholders under this Open Offer is less than 50% of the Equity Shares offered, the Acquirer does not propose to acquire the balance Equity Shares and will be credited back to the first shareholder's saving/current account. It is desirable that the public shareholders who have not tendered their Equity Shares shall do so in order to protect their investment.

The Offer Price has been determined after taking into consideration the historical performance of the Target Company, its growth prospects, financial track record, industry data, the recent trends in the capital market, and in accordance with the provisions of Regulation 12 of the SAST Regulations.

The number of Equity Shares validly tendered by the public shareholders in the Open Offer will be calculated by deducting the number of Equity Shares tendered by the public shareholders under the SPA from the total number of Equity Shares tendered by the public shareholders under the Open Offer.
4. In case of delay in receipt of any statutory approvals which may be required by the Acquirer in accordance with SEBI, the Acquirer shall, on receipt thereof, notify the Manager to the Offer of the delay and the reasons thereof, along with such other information as the Manager to the Offer may require. The Manager to the Offer may, in such cases, extend the offer opening date, as the Manager to the Offer may deem fit.

5. The Open Offer will be implemented by the Acquirer through a stock exchange, or any other means as the Acquirer may deem fit. The Acquirer reserves the right to reject such Equity Shares tendered in this Open Offer.

6. The Acquirer will have the right to withdraw this Open Offer in accordance with Regulation 34 of the SEBI (DRPs) Regulations, 1998 if, in the opinion of the Acquirer, the conditions stipulated under this Open Offer are not complied with by any public shareholder, or if the Acquirer has failed to comply with the conditions stipulated under this Open Offer. In the event of withdrawal of this Open Offer, a public announcement will be made within 2 (Two) Working Days of such withdrawal, in the same newspapers in which the Open Offer was advertised. The Acquirer reserves the right to reject such Equity Shares tendered in this Open Offer.

7. All shareholders who desire to tender their equity shares under this Offer would have to ensure that the shares tendered in the Open Offer are free from all liens, charges and encumbrances, and will be acquired together with all rights attached thereto.

8. The Acquirer has appointed KJMC Capital Market Services Limited as the buying broker for the purpose of this Open Offer. The contact details of the buying broker are:

- Mr. Kaushal Patwa
- Tel: +91 22 6263 8200, Fax: +91 22 6263 8299
- Email: openoffer@bigshareonline.com.

9. All the public shareholders who desire to tender their equity shares under the Offer would be required to complete the Form of Acceptance within the tendering period. The contact details of the Registrar to the Offer are:

- Mr. Srinivas Dornala
- Tel: +91 22 6263 8200, Fax: +91 22 6263 8299
- Email: openoffer@bigshareonline.com.

10. The process of tendersing the equity shares by the public shareholders shall be conducted through a process of tendering through brokers. The shares tendered in the Open Offer will be held under the custody of the Depository Participants in the depository system of the Securities and Exchange Board of India. The Depository Participants, in turn, shall deliver the shares to the Acquirer.

11. There shall be no discrimination in the acceptance of locked-in and non locked-in equity shares in the offer. The locked-in equity shares to be acquired under the Offer shall be free from all liens, charges and encumbrances, and will be acquired together with all rights attached thereto.

12. Separate Acquisition Window will be provided by the SEBI for the purpose of placing ‘sell orders’ by shareholders/members. The Acquisition Window shall commence on the date of opening of the offer and shall be closed on the date of closure of the offer.

13. The process of tendersing the equity shares by the public shareholders shall commence on the date of opening of the offer, and shall be concluded on the date of closure of the offer. The equity shares tendered under the Offer will be held under the custody of the Depository Participants in the depository system of the SEBI. The Depository Participants, in turn, shall deliver the shares to the Acquirer.

14. No indemnity is needed from the unregistered public shareholders.

15. The promoters of the tendered equity shares by the public shareholders shall be held free from all liens, charges and encumbrances. The equity shares tendered under the Offer will be acquired together with all rights attached thereto.

16. The promoters of the tendered equity shares by the public shareholders shall be held free from all liens, charges and encumbrances. The equity shares tendered under the Offer will be acquired together with all rights attached thereto.

17. The promoters of the tendered equity shares by the public shareholders shall be held free from all liens, charges and encumbrances. The equity shares tendered under the Offer will be acquired together with all rights attached thereto.

18. The promoters of the tendered equity shares by the public shareholders shall be held free from all liens, charges and encumbrances. The equity shares tendered under the Offer will be acquired together with all rights attached thereto.

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ACQUERER, SELLER, TARGET COMPANY AND COMPANY DETAILS

Detailed Public Statement for the Attention of the Public Shareholders of Dalal Street Investments Limited

Open Offer for acquisition of up to 81,911,916 ordinary shares (nominal value of $1.00 each) of the par value of $1.00 each, at a price of $0.70 per share, representing 24.7% of the equity share capital of Dalal Street Investments Limited ("Target Company"), on the business of stockbroking, dealing in securities, investments, etc., and the business activities of the Target Company and its subsidiaries. The Target Company has three main business lines: investment banking, retail banking, and corporate banking.

The open offer is made for an amount of up to $57,837,832. The offer price is $0.70 per share, representing 24.7% of the equity share capital of the Target Company.

The details of the offer are as follows:

Name of the Acquirer: XYZ Corporation
Status: Private Limited
Address: 123 Main Street, City, Country

Acquirer's Details:
- Name: XYZ Corporation
- Address: 123 Main Street, City, Country
- Registered Number: ABC123456
- Authorized Capital: $100,000
- Paid-up Capital: $50,000
- Shareholding Percentage: 24.7%

The Target Company has a Board of Directors consisting of five members, with a chairman and four executive directors. The board oversees the strategy, management, and operations of the company.

The Target Company has recently announced a new initiative to expand its retail banking services, targeting a significant increase in customer base and revenue. The initiative involves the introduction of new digital banking solutions and the expansion of physical branches.

The open offer is expected to close on [date], with the offer report to be filed with the Registrar of Companies on [date]. The offer will be open for subscription by eligible investors from [date] to [date].

For further details, please refer to the offer document available on the company's official website or contact the company's investor relations department.
Recollection of Gurgaon plant inevitable: Maruti

The company had been facing challenges due to a series of issues that affected its production capacity and profitability. Despite efforts to resolve these challenges, the company had to make the difficult decision to wind down operations at its Gurgaon facility.

The closure of the Gurgaon plant was a significant development for the company, as it had been operating for several years. The decision was made after careful consideration of various factors, including market conditions, production costs, and profitability. The closure of the plant would have a significant impact on the company's operations, as it would be unable to produce vehicles from that location.

However, the decision was necessary to ensure the company's long-term sustainability and profitability. By closing the Gurgaon plant, the company could focus on its other facilities and operations, which would enable it to better serve its customers and meet market demands.

In conclusion, the closure of the Gurgaon plant was a crucial decision for the company, as it helped it to address its challenges and focus on its core operations. The company's commitment to its customers and shareholders was evident in its decision to make this difficult choice.

Relevant Knowledge: The closure of a plant can have significant implications for the company, its employees, and the local community. It is crucial for the company to communicate effectively with all stakeholders to minimize the impact of the closure and ensure a smooth transition for everyone involved.
शिश्ना का माध्यम अंगजी होने से बचने में ही हीम्बाहना : नायदुर उन्नति में, 14 जिले।

लतीमपुर खीरी में स्वास्थ् फुट पॉईड का मोट

कृति के हृदय से एक मुख्य साहित्य शैक्षणिक में एक भीमाहना नायदुर उन्नति में, 14 जिले।

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## Shares and Debentures Acquisition Details

### Details

<table>
<thead>
<tr>
<th>Shares/Debentures</th>
<th>Number</th>
<th>% of Nominal Value</th>
</tr>
</thead>
<tbody>
<tr>
<td>Shares</td>
<td>1,000,000</td>
<td>100.00%</td>
</tr>
<tr>
<td>Debentures</td>
<td>0</td>
<td>0.00%</td>
</tr>
</tbody>
</table>

**Shares:**
- The company has acquired 1,000,000 shares, representing 100.00% of the nominal value.
- The shares were acquired at a prevailing market price of ₹150.00 per share.

**Debentures:**
- No debentures were acquired.
- The nominal value of the debentures is ₹100 each.

### Price

- **Price (₹):** 150.00

**Note:**
- The acquisition was made in compliance with the provisions of Regulation 21 of the SAST Regulations.
- The details of the shares acquired include the name of the seller and the seller’s address.
- The shares were acquired through a private placement.
- The company has provided a certificate of no objection from the Reserve Bank of India (RBI) for the acquisition of the shares.

### Further Information

- The company has complied with all the requirements of the SAST Regulations.
- The acquisition was approved by the Board of Directors of the company.
- The acquisition is subject to the approval of the Reserve Bank of India (RBI).